



The Uttar Pradesh Agricultural Credit (Amendment) Act, 1979

Act 25 of 1979

Keyword(s):

Agriculture, Agricultural Purpose, Cultivation of Land, Horticulture, Agricultural Products, Pesticides, Sirdar, Regional Rural Bank, Agro-Service Centre

Amendment appended: 24 of 2005

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THE UTTAR PRADESH AGRICULTURAL CREDIT (AMENDMENT)

ACT, 1979

(U. P. ACT NO. 25 OF 1979)

[Authoritative English Text of the Uttar Pradesh Krishi Udhart (Sanshodhan) Adhiniyam, 1979 (Uttar Pradesh Adhiniyam Sankhya 25 of 1979)]

AN

ACT

further to amend the Uttar Pradesh Agricultural Credit Act, 1973

IT IS HEREBY enacted in the Thirtieth Year of the Republic of India as follows :—

1. This Act may be called the Uttar Pradesh Agricultural Credit (Amendment) Act, 1979.

2. In section 2 of the Uttar Pradesh Agricultural Credit Act, 1973, hereinafter referred to as the principal Act,—

(i) for clause (a), the following clause shall be substituted, namely :

“(a) ‘agriculture’ and ‘agricultural purpose’ includes making land fit for cultivation, cultivation of land, improvement of land (including development of sources of irrigation), raising and harvesting of crops, horticulture, forestry, cattle breeding, animal husbandry, dairy farming, piggery, poultry farming, seed farming, pisciculture, apiculture, sericulture and such other activities as are generally carried on by persons engaged in any of the aforementioned activities and also includes—

(i) marketing of agricultural products, their storage and transport ;

(ii) the acquisition of implements and machinery in connection with any such activity ;

(iii) the acquisition of gohar-gas plants, and

(iv) the establishment and maintenance of agro-service centres ;

Explanation—For the purposes of this clause, the expression ‘agro-service centre’ means a place or a shop where the entrepreneurs, trained by the U. P. State Agro-Industrial Corporation Limited, carry on the sale of seeds, fertilizers, insecticides, pesticides, or other goods of agricultural use or agricultural operations in respect of land held by others by tractors or other mechanised process on hire or repair of the agricultural implements;” ;

(ii) in clause (c), after sub-clause (viii), the following sub-clause shall be inserted, namely —

“(viii-a) a regional rural bank established under sub-section (1) of section 3 of the Regional Rural Banks Act, 1976.”

3. In section 3 of the principal Act, the word “sirdar”, wherever occurring, shall be omitted.

4. In the Schedule to the principal Act, in sub-para (2) of the third paragraph, the word “sirdar” shall be omitted.

[*For Statement of Objects and Reasons, please see Uttar Pradesh Gazette (Extraordinary) dated December 12, 1978].

(Passed in Hindi by the Uttar Pradesh Legislative Assembly on May 5, 1979 and by the Uttar Pradesh Legislative Council on May 8, 1979 with certain amendments and U. P. Legislative Assembly accepted the said amendments on May 31, 1979).

[Received the assent of the Governor on June 29, 1979 under Article 200 of the Constitution of India and was published in Part I (a) of the Legislative Supplement of the Uttar Pradesh Gazette, Extraordinary, dated July 3, 1979].

विधान पुस्तकालय
(राजकीय प्रकाश
इत्त. प्रदेश, लखनऊ)

Short title.

Amendment of section 2 of U.P. Act no. 19 of 1973.

Amendment of section 2.

Amendment of the Schedule.

PRICE 10 PA

No. 1342/VII-1—1(Ka)-27-2005

Dated Lucknow, November 29, 2005

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Krishi Udhār (Sanshodhan) Adhiniyam, 2005 (Uttar Pradesh Adhiniyam Sankhya 24 of 2005) as passed by the Uttar Pradesh Legislature and assented to by the Governor on November 29, 2005.

THE UTTAR PRADESH AGRICULTURAL CREDIT (AMENDMENT) ACT, 2005

(U.P. Act no. 24 of 2005)

[As passed by the Uttar Pradesh Legislature]

AN

ACT

further to amend the Uttar Pradesh Agricultural Credit Act, 1973.

IT IS HEREBY enacted in the Fifty-sixth Year of the Republic of India as follows :-

1. (1) This Act may be called the Uttar Pradesh Agricultural Credit (Amendment) Act, 2005.

Short title and commencement

(2) It shall be deemed to have come into force on September 13, 2005.

2. In section 2 of the Uttar Pradesh Agricultural Credit Act, 1973, hereinafter referred to as the principal Act, in clause (a) before the Explanation the following proviso shall be *inserted*, namely :-

Amendment of section 2 of U.P. Act no. 19 of 1973

“Provided that the construction of a house for personal use in rural area on abadi land or the repair, modernization or extension thereof and purchase, storage and acquisition of non-conventional or alternate energy plant and machinery or matters connected therewith shall be deemed to be an agricultural purpose for the purposes of this Act.”

U.P.
Ordinance
no. 8 of
2005

3. (1) The Uttar Pradesh Agricultural Credit (Amendment) Ordinance, 2005 is hereby repealed.

Repeal and saving

(2) Notwithstanding such repeal, anything done or any action taken under the provisions of the principal Act as amended by the Ordinance referred to in sub-section (1) shall be deemed to have been done or taken under the corresponding provisions of the principal Act as amended by this Act as if this Act were in force at all material times.

STATEMENT OF OBJECTS AND REASONS

The Uttar Pradesh Agricultural Credit Act, 1973 (U.P. Act no. 10 of 1973) *inter alia* provides for taking of loans from the Bank by Agriculturists for Agriculture and Agricultural purposes but the construction of a house for personal use in rural area on abadi land or repair, modernisation or extension thereof and purchase, storage and acquisition of non conventional or alternate energy plant and machinery and matters connected therewith were not included in the definition of agriculture purpose due to which the agriculturist could not get loans from the Bank for the said purposes. It was, therefore, decided to amend the said Act to provide for taking of loans from the Bank by the agriculturists for the said purposes also.

Since the State Legislature was not in session and immediate legislative action was necessary to implement the aforesaid decision, the Uttar Pradesh Agricultural Credit (Amendment) Ordinance, 2005 (U.P. Ordinance no. 8 of 2005) was promulgated by the Governor on September 13, 2005.

This Bill is introduced to replace the aforesaid Ordinance.

By order,

RAM HARI VIJAI TRIPATHI,

Pramukh Sachiv.

पी०एस०यू०पी०-ए०पी० 1993 राजपत्र (हि०)-(2695)-2005- 597 प्रतियां-(कम्प्यूटर/आफसेट)।

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